

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 28<sup>TH</sup> DAY OF MARCH, 2001

Original Application No.1304 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Mool Chandra son of Shri Ram jeet  
R/o Village Dakshin Gawa,  
Post Mahul, District Azamgarh

... Applicant

(By Adv: Shri Satya Vijai)

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway manager Northern Railway, DRM Office, Hazratganj, Lucknow.
3. Senior Division Supdt.Engineer Northern Railway, DRM Office, Hazratganj, Lucknow.
4. Divisional Engineer, Northern Railway, District Jaunpur.
5. Inspector of Works, Northern Railway, district Jaunpur.

... Respondents

(By Adv: Shri Prashant Mathur)

Along with OA No.1661 of 1999

1. Paltan Ram son of Mushi Ram R/o Zafrabad Narahi, (Behind Bari Masjid), Jaunpur.
2. Shri Ram, son of Ghinnawan, R/o Village Tara Majhwara, post Jalalpur, district Jaunpur.
3. Ram Kumar, son of Sarjoo, R/o village Ranopur, Post Nauhara, district Azamgarh
4. Ramjeet son of Pooran Masi R/o Mohalla Dharnidharpur, Jaunpur
5. Tej bahadur, son of Ram Surat, R/o Village Rasoolpur, Post Badagaon Tehsil Shahganj, district Jaunpur.

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6. Ram Sakal son of Shri Dev Raj  
R/o Village Bharuddinpur, Sarai  
Khwaja, post Jangipur Khurd,  
district Jaunpur.

... Applicants

(By Adv: Shri Satya Vijai)

Versus

1. Union of India through Secretary  
Ministry of Railway, New Delhi.
2. General Manager, Northern Railway  
Baroda House, New Delhi.
3. Divisional Engineer  
Northern Railway, Jaunpur.
4. Station Master,  
Northern Railway, Jaunpur.

... Respondents


(By Adv: Shri Prashant Mathur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

Six applicants in OA No.1661/99 and one applicant of another OA 1304/2000 have requested for absorption of the applicant not as Gangmen but as Khalasis. The order dated 31.8.1999 has been challenged to this extent. In the second OA Mool Chandra has prayed for quashing order dated 21.1.2001 by which he has been asked to join as Gangman. It is not disputed that applicants have been rendered surplus as Khalasis in Engineering department and by the impugned orders they have been sought to be adjusted and redeployed as gangman. Shri Satya Vijai learned counsel for the applicant submitted that applicants are prepared to work at other places but their pay may be protected.

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Shri A.K.Gaur and Shri Prashant Mathur learned counsel for the respondents on the other hand, have submitted that all the applicants shall be adjusted and redeployed within two months in suitable posts and they will be provided pay protection.

In view of the aforesaid undertaking given by the learned counsel for the respondents, both the OAs are disposed of finally with the direction to the respondents to give redeployment to the applicants within two months from the date a copy of this order is filed before the respondents. The applicants will also be entitled for pay protection. However, there will be no order as to costs.

*S. Bin*  
MEMBER(A)

*[Signature]*  
VICE CHAIRMAN

Dated: 28.3.2001

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